IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH JAIPUR.

Date of Decision: 22.9.1999

CP 9/98 (OA 509/93)

- 1. Seela Nath s/o Shri Makeshwar
- 2. Ram Kishore s/o Shri Jhori
- 3. Ahmed Ali s/o Shri Rasool Khan
- 4. Taufik Ali s/o Shri Munsiya
- 5. Sheoji s/o Shri Ganga Bishan
- 6. Mauji s/o Shri Ram Chander
- 7. Hazarat s/o Shri Nazira
- 8. Hari Ram s/o Shri Sonpal
- 9. Sheopal s/o Shri Radha Kishan
- 10. Farcog s/o Shri Tayub

All the petitioners are working in Kota Division on the post of Gangman.

... Petitioners

Versus

Shri L.R.Thappar, Divisional Railway Manager, Western Railway, Kota Division, Kota.

... Respondent

CORAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR.N.P.NAWANI. ADMINISTRATIVE MEMBER

For the Petitioners

... Mr.Shiv Kumar

For the Respondent

... Mr.Manish Bhandari

ORDER

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

This Contempt Petition has arisen out of an order dated 5.2.97 passed in OA 509/93, Seela Nath and others Vs. Union of India.

- 2. It is stated by the learned counsel for the petitioners that the opposite party has not obeyed the order of this Tribunal and liable to be punished for contempt.
- 3. The learned counsel for the petitioners submits that the relief sought by the petitioners has already been granted in this matter. In view of his submission, we do not find me basis to proceed further in this Contempt Petition and we dismiss the same. Notice issued to the opposite party is discharged.

(N.P.NAWANI) ADM.MEMBER

S.K.ÄĞARWAL) JUDL.MEMBER